

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABHIJEET FERROTECH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Abhijeet Ferrotech Limited
2.	Date of incorporation of corporate debtor	10.01.1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52322WB1996PLC076509
5.	Address of the registered office and principal office (if any) of corporate debtor	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, Kolkata, West Bengal, India, 700106.
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025
7.	Estimated date of closure of insolvency resolution process	12.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Gupta Registration No : IBBI/IPA-001/IP-P00023/2016-2017/10056
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohinoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: satishg19@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 17012, Building No. 17, Phase 2, Kohinoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: abhijeetferrocirp@gmail.com
11.	Last date for submission of claims	30.05.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Physical Address: NA



Notice is hereby given that the Hon'ble National Company Law Tribunal, Cuttack has ordered the commencement of corporate insolvency resolution process of **Abhijeet Ferrotech Limited** vide its order dated 16.05.2025.

The creditors of **Abhijeet Ferrotech Limited** are hereby called upon to submit their claims with proof on or before **30.05.2025** to the interim resolution professional at the email/address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Satish Kumar Gupta

IP registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056

Interim Resolution Professional

satishg19@outlook.com

Address: Flat No. 17012, Building No. 17, Phase 2,

Kohinoor City, Kurla W, Mumbai 400070

AFA No. - AA1/10056/02/300625/106924

AFA Validity Date – 30 June 2025

Please use email abhijeetferrocirp@gmail.com for correspondence

Date: 16.05.2025

Place: Mumbai

पंजाब नैशनल बैंक Punjab National Bank
CIRCLE OFFICE : NORTH 24 PARGANAS
 48-A, Jessore Road, Barasat (Near Seth Pukur), West Bengal, Pin - 700 124
 E-mail : con24pnqad@pnb.co.in

PREMISES REQUIRED

Punjab National Bank requires suitable ready built and well-constructed hall type building for Panihati Branch having Carpet Area measuring 1400 Sq.ft. to 1800 Sq.ft including space for ATM on lease / rental basis preferably on Ground Floor and if in first floor, with lift facility near existing Panihati Branch on B. T. Road, Kolkata. Premises offered should have all clearance certificates from statutory authorities. Interested owners / registered Power of attorney Holders of such premises in the desired locality who are ready to lease out their ready available premises on long term lease basis preferably for 15 years or more may send their offers in the prescribed format available on Bank's website www.pnbindia.in or the same may be obtained from the above address during office hours. The complete offer duly sealed & signed should reach the undersigned on or before **31.05.2025 upto 11:00 A.M.** at the above address.

No brokerage will be paid by the Bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.
 Date : 17.05.2025 Sd/- Circle Head

Government of Rajasthan
Micro & Small Enterprises Facilitation Council,
 Headquarters-II, Jaipur Office of the Commissioner,
Industries and Commerce
 Udyog Bhawan, Tilak Marg, Jaipur - 302015
 Email-indrajfc.hq2@rajasthan.gov.in Registered

Sr.No.: F 9 (54) (C) Com. Ind./MSFC/HQ-II/2022 Date : 25-03-2025

M/s. Hindustan Copper Ltd.
 Ministry of Mines, I,
 Ashutosh Chowdhury Avenue,
 P.B. No. 10224 Kolkata-700019

Final Notice
 Case Number - RJ/17/S/RJS/001181 New No. RJ/17/S/JP/R/00577

M/s. Shree RN Metals India Pvt. Ltd., G-1-4 and 22, Shubham Apartment, Near Ganapati Towers, Plot No. 2, Central Spine, Vidhyadhar Nagar, Jaipur-302233, filed a reference with the Facilitation Council under Section 18 of the MSME Act, 2006, due to non-payment of the delayed amount of ₹ 18,55,390/- and outstanding interest of ₹ 13,96,717/- for the Grinding Balls supplied to you. You remained absent from the meeting of the Micro & Small Enterprises Facilitation Council, Jaipur Division-I, held on 28.12.2023. Subsequently, a meeting notice dated 14.11.2024 was sent to you via registered post for the meeting of the Micro & Small Enterprises Facilitation Council, Headquarters-II, held on 21.11.2024, directing you to present your case before the Council. However, you neither appeared nor did anyone appear on your behalf before the Facilitation Council. No response has been received from you in this matter till date. Expressing strong displeasure at your continuous absence, the Council unanimously decided to terminate the conciliation under Section 18(2) of the MSME Act, 2006, and initiate arbitration under Section 18(3) of the Act. Additionally, the supplier was directed to publish a public notice in a national newspaper at their own expense in the buyer's local area. Therefore, through this final notice, you are hereby informed to immediately submit your reply regarding the non-payment of the delayed outstanding amount to the supplier unit. Otherwise, an award will be passed based on the available facts, along with a levy of compound interest at three times the delayed payment, as per the provisions mentioned in the MSME Act, 2006.

Sd/-
 (Krishna Avtar Sharma)
 Deputy Commissioner,
 Industries and Commerce & Incharge Officer

WANTED

Wanted one principal and asst prof in BENGALI and PHYSICAL SCIENCE for ROSOMOYEE VIVEKANANDA TOPOBAN PATHAGAR (Self financing BED COLLEGE)
QUALIFICATION: As per NCTE Norms Apply immediately

Mail: rosomoyeeathagar@gmail.com
 Cont: 6297252047/ 8327575952
 Sd/- Secretary

MISSING PERSON



NAME- PAMPA HAIT
 Father's name - Basudev Hait, Age- 29 year, Height- 5'2", Built- Medium, Complex- Shyambarna, Hair- Black, Language- Bengali, W/A- Shari & Blauj. This woman has been missing since 24.03.2022, if any kind person finds her, please contact us immediately. M- 9083677100

INDIA SHELTER FINANCE CORPORATION LTD.
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No. 15, Institutional Area Sector 44 Gurugram-122003 Haryana, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HL49RNLONS000005067729A P-10161829 Mrs. Saraswati Sahu & Mr. Shatrughan Sahu	11.12.2024 And Rs. 954485/- (Rupees Nine Lakh Fifty Four Thousand Four Hundred Eighty Five Only) Bid Increase Amount Rs. 10,000/- (Rupees Ten Thousand Only)	All Piece And Parcel Of Part Of Abadi Kh. No- 1050, Area 1682 Sq. Ft. P.H.N.-09, Mauja - Fingswar Tehsil Rajim District Gariyabandh CHhattisgarh BOUNDARY- East - Road, West - House Of Baikunth, North - House Of Pallan, South - Open Plot Of Vinod Kumar Nishad.	28.02.2025 Symbolic	Rs. 1820900/- (Rupees Eighteen Lakh Twenty Thousand Nine Hundred Only)	19-06-2025 EMD Deposition Last Date 20-06-2025
HL49CHLONS000005092858/ AP-10233855 Mrs. Sulochna Soni & Mr. Alok Soni	11.12.2024 And Rs. 657839/- (Rupees Six Lakh Fifty Seven Thousand Eight Hundred Ninety Nine Only) due as on 10-12-2024 Bid Increase Amount Rs. 10,000/- (Rupees Ten Thousand Only)	All Piece And Parcel Of Residential Diverted Property Land Part Of Kh.No 151/24 (Old Part Of Kh. No. 151/2) Area 371 Sq. Ft. Property Situated At Mouja Bhatagaon Bhakt Mata Karma Vaid, P.H.No- 105/60, R.I.C. Raipur-13 Bhatagaon, Tehsil Raipur, District Raipur, Chhattisgarh BOUNDARY- East - Surplus Land Of Seller, West - Road, North - House Of Marathi, South - Land Of Sonkar.	26.02.2025 Physical	Rs. 604500/- (Rupees Six Lakh Four Thousand Five Hundred Only)	19-06-2025 EMD Deposition Last Date 20-06-2025
HL11CHLONS000005090698 & HL11CHLONS000005070418 & HL11CHLONS000005054943/ AP- 10218919/10169088/ 10125079 MR./MRS. Monika W/O Keval Ram Chandrakar & MR./MRS. Keval Ram Chandrakar	14.01.2025 And Rs. 3014619/- (Rupees Thirty Lakh Fourteen Thousand Six Hundred Nineteen Only) due as on 10-01-2025 Bid Increase Amount Rs. 10,000/- (Rupees Ten Thousand Only)	All Piece And Parcel Of Kh. No. 1230/1 (Part Of) Mouja Kachandur P.H.N.- 36 R.N.M.- 8 Tehsil Gunderdeh Dist. - Balod, C.G. BOUNDARY- East- Remaining Plot Of Seller, North- Plot Of Shashikala, South- Road.	14.04.2025 Symbolic	Rs. 2813800/- (Rupees Twenty-Eight Lakh Thirteen Thousand Eight Hundred Only)	19-06-2025 EMD Deposition Last Date 20-06-2025

Place of EMD Deposition :- Branch Office - India Shelter Finance Corporation Limited, India Shelter Finance Corporation Limited, Office No. 517, 5th Floor, Lal Ganga Business Park, New Dhamtar Road, Pachpedi Naka, Raipur - 492001 Authorized Officer's Name and Mobile No. - Tushar Hurde, 0895659300/ 07350002453 Mr. Bhoopesh Singh - M. No. - 9340142813

Place of Auction:- India Shelter Finance Corporation Limited, India Shelter Finance Corporation Limited, Office No. 517, 5th Floor, Lal Ganga Business Park, New Dhamtar Road, Pachpedi Naka, Raipur - 492001

Mode Of Payment :- All payment shall be made by demand draft in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiasherter.in or contact Authorized Officer.

TATA CAPITAL HOUSING FINANCE LTD.
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PL187552

POSSESSION NOTICE
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Loan Account No. TCHHL0500000100132222, TCHIN0500000100133309

Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 06-06-2024 calling AMRITA KUMAR ADHIKARY & MADHUMITA BHUNIYA, as Borrower, to repay the total outstanding amount in loan account mentioned in the notice being Rs. 17,85,264/- (Rupees Seventeen Lakh Eighty-Five Thousand Two Hundred Sixty-Four Only) along with interest, penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 16th day of May, 2025.

The borrower, having failed to repay the amount, notice is hereby given to the borrower in particular and the public, in general, that with reference to Order passed by the District Magistrate, Alipore, South 24 Pargana u/s 14 of the SARFAESI Act dated 06.03.2025 vide Memo No. 2716/SARFAESI, Sri Tapas Kumar Das WBCS(EXE), South 24 Pargana, has taken possession of the property described hereinbelow in exercise of powers conferred on him and handed over the possession to the undersigned Authorized Officer of TATA Capital Housing Finance Limited on this 16th day of May, 2025.

The borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount of Rs. 17,85,264/- (Rupees Seventeen Lakh Eighty-Five Thousand Two Hundred Sixty-Four Only) alongwith interest thereon and penal interest, charges, costs etc. from 06-06-2024.

The borrower's attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Flat No. A, Measuring About 755 Sq. Ft. On The First Floor, (South East Side) Of The Building Named and Known as "Durga Apartment" Built And Constructed at or Upon The Plot of Land Measuring About 6 Cottah, 8 Chittacks & 34 Sq. Ft. Forming Part of R.S. Dag No. 14 15 & 16 Corresponding To L.R. Dag No. 16, 17 & 18, Recorded Under L.R. Khatian No. 1443 & 1444, in Mouza Jagannathpur, J.L. No. 51, Under P.S. Sonarpur, in The District- 24 Parganas (South) Presently Known and Numbered as Municipal Holding No. 470, Jagannathpur Under Municipal Ward No. 08 within The Limits of Rajpur Sonarpur Municipality.

Date: 16.05.2025 Sd/- AUTHORIZED OFFICER
 Place: Kolkata, West Bengal. For TATA CAPITAL HOUSING FINANCE LIMITED

TATA CAPITAL HOUSING FINANCE LIMITED
 Registered Off.: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013.

LOAN ACCOUNT NO. 9643169 & TCHIN054000100113230

Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22-05-2024 calling Mrs. Piyali Chowdhury, Mr. Mukul Chowdhury (since Deceased) Through His Legal Heirs & All Legal Heirs Of Mr. Mukul Chowdhury (since Deceased) as Borrowers, to repay the total outstanding amount in loan account mentioned in the notice being Rs. 8,95,535/- (Rupees Eight Lakh Ninety-Five Thousand Five Hundred and Thirty-Five Only) along with interest, penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th May day of, 2025.

The borrower, having failed to repay the amount, notice is hereby given to the borrowers in particular and the public, in general, that with reference to Order passed by the Learned Addl. Chief Judicial Magistrate, Siliguri u/s 14 of the SARFAESI Act dated 10-03-2025 vide Misc. Case 51/2025, Ld. Advocate Subhra Dasgupta, appointed as Advocate Commissioner, has taken physical possession of the property described hereinbelow in exercise of the powers conferred on him and handed over the possession to the undersigned Authorized Officer of TATA Capital Housing Finance Limited on 13th May 2025.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount of Rs. 8,95,535/- (Rupees Eight Lakh Ninety-Five Thousand Five Hundred and Thirty-Five Only) alongwith interest thereon and penal interest, charges, costs etc. from 22-05-2024.

The borrowers' attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of The Immovable Property Being A Residential Flat Measuring 555 Sq. Ft., Including Super Built-Up Area At The Front Side (south-west Corner) Of The Third Floor Of The G+3 Storeyed Building Known As "shalabala Apartment", Together With Undivided Proportionate Share Of Interest On The Land On Which The Said Building Stands, Measuring 0.082 Acre Or More Or Less 5 Kathas, Recorded In Khatian No. 927, Part Of Plot No. 5551, Situated Within Mouza Siliguri, J.I. No. 110(8/B), Post Office And Police Station - Siliguri, District - Darjeeling, In The State Of West Bengal The Property Is Bounded By: North: Property Of Sri Nalini Kr. Roy, South: 12'-0" Wide S.M.C. Road, East: 5'-0" Road, West: Property Of Sri Niren Chakraborty

Date :- 13.05.2025 Sd/- AUTHORIZED OFFICER
 PLACE:- SILIGURI, WEST BENGAL For TATA CAPITAL HOUSING FINANCE LIMITED

TATA CAPITAL HOUSING FINANCE LIMITED
 Registered Off.: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013.

LOAN ACCOUNT NO. TCHHF0544000100177531 & TCHIN0544000100178917

Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 11-07-2024 calling Mrs. Asha Kumari Kushwaha & Mr. Atul Kumar Mishra, as Borrowers, to repay the total outstanding amount in loan account mentioned in the notice being Rs. 32,75,866/- (Rupees Thirty-Two Lakhs Seventy-Five Thousand Eight Hundred and Sixty-Six Only) along with interest, penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 14th day of, 2025.

The borrower, having failed to repay the amount, notice is hereby given to the borrowers in particular and the public, in general, that with reference to Order passed by the Learned Addl. Chief Judicial Magistrate, Siliguri u/s 14 of the SARFAESI Act dated 10-03-2025 vide Misc. Case 50/2025, Ld. Advocate Subhra Dasgupta, appointed as Advocate Commissioner, has taken physical possession of the property described hereinbelow in exercise of the powers conferred on him and handed over the possession to the undersigned Authorized Officer of TATA Capital Housing Finance Limited on 14th May 2025.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount of Rs. 32,75,866/- (Rupees Thirty Two Lakhs Seventy Five Thousand Eight Hundred and Sixty Six Only) alongwith interest thereon and penal interest, charges, costs etc. from 11-07-2024.

The borrowers' attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of One Residential Flat Measuring 1150 Sq. Ft. At 1st Floor Including Super Built Up Area Of The Multi Storied Together With Undivided Proportionate Share Of The Land Measuring 5 Katha, Appertaining To Plot No. 154 (R.S.) Recorded Under Khatian No. 3/1 (R.S.) Situated Within Mouza- Ghokma, J.I. No. 109, Pargana- Patharghata, Ward No. 2 Under Siliguri Municipal Corporation, Within The Jurisdiction Of Police Station - Pradhan Nagar In The District Of Darjeeling.

DATE :- 14.05.2025 Sd/- AUTHORIZED OFFICER
 PLACE:- SILIGURI, WEST BENGAL For TATA CAPITAL HOUSING FINANCE LIMITED

TATA CAPITAL HOUSING FINANCE LIMITED
 Registered Off.: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013.

LOAN ACCOUNT NO. 9880440 & 10168564

Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 15-10-2024 calling Mrs. Payal Aich & Mr. Gobinda Ray, as Borrowers, to repay the total outstanding amount in loan account mentioned in the notice being ₹ 25,53,505/- (Rupees Twenty-Five Lakhs Fifty-Three Thousand Five Hundred and Five Only) alongwith interest thereon and penal interest, charges, costs etc. from 15-10-2024.

The borrowers' attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of The Immovable Property Being Residential Flat Measuring 750 Sq. Ft. (super Built-Up) Marked As 'a' On The Ground Floor Of The Building Along With Undivided Proportionate Share Or Interest On The Rayati Homestead Land Measuring 0.081 Acre Or 4 Kathas 15 Chittaks Appertaining To S.L. Plot No. 68, Recorded In R.S. Khatian No. 412, J.I. No. 110(88), Tazul No. 3(JA), Mouza Siliguri, Pargana Baikunthapur, Within Ward No. 45 Of Siliguri Municipal Corporation, P.S. Pradhannagar In The District Of Darjeeling.

DATE :- 14.05.2025 Sd/- AUTHORIZED OFFICER
 PLACE:- SILIGURI, WEST BENGAL For TATA CAPITAL HOUSING FINANCE LIMITED

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PL187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
9927809	Mr. Santanu Mahanta & Mrs. Ruma Mahanta	Rs. 15,02,356/- (Rupees Fifteen Lakhs Two Thousand Three Hundred & Fifty Six Only) as on 26-Aug-2019	15-05-2025

Description Of Secured Assets/Immovable Properties:- All That Piece Or Parcel Of The Immovable Property Being A Residential Flat Measuring 817 Sq. Ft. On The First Floor, South-west (back Side), Including Super Built-up Proportionate Share Of Land And Staircase And Common Two-wheeler Parking Space Measuring 30 Sq. Ft. At The Back Side Of The Three Storeyed Building Constructed On Plot No. 382, Khatian No. 372, Situated Within Mouza Dabgram, J.I. No. 2, Sheet No. 12, Pargana Baikunthapur, Police Station Bhaktinagar, Sub-division Jalpaiguri, B.I. & L.R.O. And Additional District Sub-Registry Office Raiganj, Ward No. 38 Of Siliguri Municipal Corporation, District Jalpaiguri, West Bengal. Property Bounded As: North: Flat Of Dipayan Dhar, South: Passage, East: Staircase & Flat; And, West: Passage

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
9716785 & 9720780	Ruma Mahanta & Santanu Mahanta	Rs. 21,42,091/- (Rupees Twenty One Lakh Forty Two Thousand Nine Hundred One Only) as on 13-02-2025	15-05-2025

Description Of Secured Assets/Immovable Properties:- All That Piece And Parcel Of The Immovable Property Being A Residential Flat Measuring 817 Sq. Ft. On The First Floor, South-west (back Side), Including Super Built-up Proportionate Share Of Land And Staircase And Common Two-wheeler Parking Space Measuring 30 Sq. Ft. At The Back Side Of The Three Storeyed Building Constructed On Plot No. 382, Khatian No. 372, Situated Within Mouza Dabgram, J.I. No. 2, Sheet No. 12, Pargana Baikunthapur, Police Station Bhaktinagar, Sub-division Jalpaiguri, B.I. & L.R.O. And Additional District Sub-Registry Office Raiganj, Ward No. 38 Of Siliguri Municipal Corporation, District Jalpaiguri, West Bengal. Property Bounded As: North: Flat Of Dipayan Dhar, South: Passage, East: Staircase & Flat; And, West: Passage

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHL05 4000100 127390, TCHIN054 40001001 28292 & TCHHF05 40000100 129417	Mr. Ardhendu Shekhar Mallik (Since Deceased) & Mrs. Sabari Mallik, Ms. Aditi Das (legal Heir And Minor Daughter Of Ardhendu Shekhar Mallik (Since Deceased) Represented Through Her Guardian Mrs. Sabari Mallik (Das), Ms. Adish Mallik Legal Heir And Minor Daughter Of Ardhendu Shekhar Mallik (Since Deceased) Represented Through Her Guardian Mrs. Sabari Mallik (Das)	Rs. 34,65,759/- (Rupees Thirty Four Lakh Sixty Five Thousand Seven Hundred Fifty Nine Only) as on 13.02.2025	15-05-2025

Description Of Secured Assets/Immovable Properties:- All That Piece And Parcel Of The Immovable Property Being A Land Measuring 5 Katha Or 0.0825 Acre, Appertaining To Plot No. 14 & 14/88 (rs), Recorded Under Khatian No. 602 (R.S.), Situated Within Mouza- Kharia, J.I. No. 7, Sheet No. 7, Pargana- Baikunthapur, Under Kharia Gram Panchayat, Within The Jurisdiction Of Police Station- Kowail, In The District Of Jalpaiguri. The Said Flat Is Bounded By: On The North - Land Of Renubala Mallik & 6 Feet Wide Road, On The South: Land Of Falgath Khatia, On The East: Land Of Maya Rani Mandal; And On The West: Land Of Renu Baia Mallik

DATE :- 15-05-2025 Sd/- AUTHORIZED OFFICER,
 PLACE:- SILIGURI, WEST BENGAL For TATA CAPITAL HOUSING FINANCE LIMITED

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ABHJEEET FERROTECH LIMITED

RELEVANT PARTICULARS

Sr.	Particulars	Details
1.	Name of corporate debtor	Abhijeet Ferrotech Limited
2.	Date of incorporation of corporate debtor	10.01.1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52322WB1996PLC076509
5.	Address of the registered office and principal office (if any) of corporate debtor	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, Kolkata, West Bengal, India, 700106.
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025
7.	Estimated date of closure of insolvency resolution process	12.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Gupta Registration No. - IBB/IA-001/IP-P00023/2016-2017/10056
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria West, Mumbai, Maharashtra - 400070 Email ID: satsishg19@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria West, Mumbai, Maharashtra-400070 Email ID: abhijeetferrocip@gmail.com
11.	Last date for submission of claims	30.05.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Physical Address: NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Cuttack has ordered the commencement of corporate insolvency resolution process of Abhijeet Ferrotech Limited vide its order dated 16.05.2025.

The creditors of Abhijeet Ferrotech Limited are hereby called upon to submit their claims with proof on or before 30.05.2025 to the interim resolution professional at the email/address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Satish Kumar Gupta
 IP registration No. IBB/IA-001/IP-P00023/2016-2017/10056
 Interim Resolution Professional
 satsishg19@outlook.com
 Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria W, Mumbai - 400070
 AFA No. - AA1/10056/02/300625/106924
 AFA Validity Date - 30 June 2025

Date: 16/05/2025 Sd/- AUTHORIZED OFFICER,
 Place: Mumbai for correspondence

SURAJ PRODUCTS LIMITED
 CIN No. : L26942OR1991PLC002865
 Regd. Office : At- Barpali, PO : Kesaramal, Rajgangpur, Dist. : Sundargarh, Odisha - 770017
 Tel: +91-94370 49074, Email : suproduct@gmail.com, Web : www.surajproducts.com

BOARD MEETING OUTCOME

Pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, we wish to inform you that the Board of Directors of the Company at their meeting held at the Kolkata on May 17, 2025 have approved the following:

- Audited Financial Results of the Company for the quarter and year ended on March 31, 2025 along with Auditor's Report on the Financial Results, Statement of Assets and Liabilities as at 31st March, 2025 and Statement of Cash Flow for the year ended 31st March, 2025. Copy of the said results is enclosed.
- Recommended final dividend of Rs. 2.10/- (i.e. @ 21%) per Equity Share of face value of Rs. 10/- each for the financial year ended March 31, 2025, subject to the approval of the Members at the ensuing 34th Annual General Meeting of the Company. The said dividend, if declared at the ensuing Annual General Meeting (AGM) of the Company, will be paid within 30 days from the date of AGM.

By order of the Board
 Sd/-
 A.N.Khatua
 Company Secretary

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31st MARCH, 2025

₹ in Lacs

Sl. No.	Particulars	Three months ended			Financial Year Ended 31.03.2025 (Audited)	Financial Year Ended 31.03.2024 (Audited)
		31.03.2025 (Audited)	31.12.2024 (Unaudited)	31.03.2024 (Audited)		
1	Total income from operations	9,117.04	6,727.95	9,238.36	32,690.27	34,544.75
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	631.53	488.05	809.92	2,762.08	3,920.07
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	631.53	488.05	809.92	2,762.08	3,920.07
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	425.06	398.59	582.20	2,143.39	2,892.98
5	Total comprehensive income for the period (comprising profit/ losses of the period (after tax) and other comprehensive income (after tax))	(1.42)	-	2.26	(1.42)	2.26
6	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	1,140.00	1,140.00	1,140.00	1,140.00	1,140.00
7	Reserves (excluding Revaluation Reserve) as shown in the Balance sheet of previous year	-	-	-	13,812.06	11,898.09
8	Earnings per share (face value of Rs. 10/- each) (not annualized) Basic & Diluted	3.73	3.50	5.11	18.80	25.38

Notes:

- Figures for the three months ended 31st March, 2025 and 31st March, 2024 are the balancing figures between audited figures in respect of the full financial year and published year to date figures.
- The above is an extract of the detailed format of Statement of Audited Financial Results for the quarter and Financial Year ended March 31, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Discloser Requirements) Regulations 2015. The full format of the Statement of Audited Financial Results for the quarter and Financial Year ended March 31, 2025 are available on the website of the Stock Exchanges: www.bseindia.com and www.cseindia.com as well as on the website of the Company: www.surajproducts.com.
- The above audited results were reviewed by the Audit Committee and thereafter approved by the Board of Directors in their meeting held on May 17, 2025.
- The Board of Directors have recommended a final dividend of Rs. 2.10/- per equity share of Rs. 10/- each for the financial year ended 31st March, 2025 subject to approval of the shareholders at the forthcoming AGM.

By order of the Board of Directors of Suraj Products Limited
 Sd/-
 Y.K.Dalmia
 Managing Director
 (DIN-00605908)

Place: Kolkata
 Date: 17.05.2025